# CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

#### OA/310/00249/2018

## Dated Wednesday the 21st day of February Two Thousand Eighteen

#### **PRESENT**

### **HON'BLE MR. R. RAMANUJAM, Member (A)**

V.L.Thulasiram,
S/o. V.N.Lakshmanan,
Tailor HS-II,
Personal No. 215281,
No. 12/10, 1st floor,
Gandhi Nagar, Avadi,
Chennai 600054. .....Applicant

By Advocate M/s. T. Sundaravadanam

Vs

- 1.The Addl. Director General Ordnance Factories,Ordnance Factory Board (OFB),G.T. Road, Kanpur, Uttar Pradesh 208013.
- 2. The General Manager, Ordnance Clothing Factory (OCF), Avadi, Chennai 600054.
- 3. The General Manager,
  Ordance Clothing Factory (OCF),
  Shahjahanpur, Uttar Pradesh 242001. .... Respondents

By Advocate Mr. M. Kishore Kumar

## **ORAL ORDER**

## (Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "i. To direct the 1<sup>st</sup> respondent to consider my appeal dated 20.12.2017 and pass appropriate orders within stipulated time period as may be fixed by this Hon'ble Tribunal to reconsider applicant transfer order dated 28.02.2017 passed by the 2<sup>nd</sup> respondent and
- ii. to pass such further or other orders as it may deem fit and proper in the circumstances of the case and thus render justice."
- 2. Learned counsel for the applicant submits that the applicant was aggrieved by the order of the 2<sup>nd</sup> respondent dated 07.04.2017 transferring him from Chennai to Shahjahanpur, Uttar Pradesh which was assailed in OA 667/2017. The OA was dismissed by an order dt. 26.04.2017. Thereafter, the applicant filed a statutory appeal to the competent authority on 20.12.2017 which is still pending with the authorities. Accordingly, it is submitted that the applicant would be satisfied if this OA is disposed of with a direction for disposal of the appeal within a time limit to be stipulated by this Tribunal.
- 3. Mr. M. Kishore Kumar appears on behalf of the respondents and submits that this Bench had no jurisdiction to admit this OA as the applicant had already joined at Shahjahanpur, Uttar Pradesh. He could only agitate his grievance at the Lucknow / Allahabad Bench of this Tribunal.

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4. In view of the submission, the OA is liable to be dismissed for

want of jurisdiction of this Bench. In any case, it is admitted that the

impugned order had been challenged in an OA before this Tribunal

earlier which was dismissed. Accordingly, the principle of res judicata

will also come into play.

5. In view of the above, OA is dismissed at the admission stage. No

costs.

(R. Ramanujam) Member(A) 21.02.2018

SKSI